

Central Administrative Tribunal Principal Bench

C.P. No.373/2003 In O.A. No.531/2003 & M.A. No.1846/2003

New Delhi this the 20th day of November, 2003

Hon'ble Shri V.K. Majotra, Vice-Chairman (A) Hon'ble Shri Bharat Bhushan, Member (J)

Shri T.N. Chopra. S/o Late Shri M.L. Chopra. R/o House No.155. Sector 19-C Noida(U.P.)

-Applicant

(By Advocate: Shri Bishwajit Singh)

Versus

- 1. Income Tax Appellate Tribunal Delhi Branch, through Shri J.S.Chillar,Registrar 10th Floor, Lok Navak Bhawan, Khan Market, New Delhi.
- 2. Shri V. Dongzathang, President, Income Tax Appellate Tribunal Delhi Bench, 10th Floor, Lok Nayak Bhawan, Khan Market, New Delhi.
- 3. Shri R.M. Mehta, Vice President, Income Tax Appellate Tribunal Delhi Bench, 10th Floor, Lok Nayak Bhawan, Khan Market, New Delhi.
- 4. Union of India.
 Through Shri R.L. Meena. Secretary.
 Ministry of Law & Justice.
 Shastri Bhawan. New Delhi.

-Respondents

(By Advocate: Shri Ashish Nischal, proxy for Shri Rajinder Nischal)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)

Shri Bishwajit Singh. learned counsel for applicant seeks to withdraw the CP as the directions of the Tribunal have been complied with.

2. C.P. is dismissed as withdrawn. Notices to the alleged contemners are discharged.

(Bharat Bhushan)
Member (J)

(V.K. Majotra) Vice-Chairman (A)

cc.